THE MINISTER OF STATE IN THE MINISIRY OF FINANCE (SHRI M. V. CHANDRASEKHAR MURTHY): The assistance sanctioned and disbursed by all India financial and investment institutions to backward areas of Gujarat during the last two years and current year is as under :

(Rs. crores)

			Sanctions	Disburse- ments
1992-93@.			1122.3	745.6
1993-94@.	5	2	1286.5	488.3
1994-95* .			524.6	190.2

(§> Institutions covered are Industrial Development Bank of India (IDBI), Industrial Finance Corporation of India Ltd. (IFCI), Industrial Credit & Investment Coiportition of India Ltd. (ICICI), Small Industries Development Bank of India (SIDBI), Industrial Reconstruction Bank of India (IRBI), SCICI Ltd. Risk Capital & Technology Finance Corporation Ltd. (RCTC), Technology Development & Information Company of India Ltd. (TDIC1), Life Insurance Corporation of India (LIC), Unit Trust of India (UTI), and General Insurance Corporation of India (GIC).

♦Institutions covered are IDBI, IFCI, ICICI, SIDBI and IRBI.

## Smuggling from India to Bangladesh

## 2060. SHRI JOYANTA ROY :

SHRI DEBABRATA BISWAS : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that goods worth about 150 crore dollars are illegally smuggled from India to Bangladesh each, year; and

(b) if so, steps taken to check the smuggling?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASEKHAR MURTHY) : (a) Indo-Bangladesh Border remains sensitive to smuggling. Smuggling being a clandestine activity, it is not possible to state with certainty its quantum. Statistics of goods seized while being attempted to be smuggled into India from Bangladesh or smuggled to Bangladesh are as follows :

- 1	Value of goods seized (Rs, in lakhs)					
1992-93						1635
1993-94	- Q	2			¥.)	1887
1994-95	(upto	Sept	ember,	1994)		1202*

\*Figures provisional.

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(b) Anti-smuggling agencies and paramilitary forces of the Central Government on Indo-Bangladesh Border **ara** alert to detect and prevent smuggling.

## Suggestions by World Bank

2061. MISS SAROJ KHAPARDE: Will the Minister of FINANCE bo pleased to state:

(a) whether Government's attention haa been drawn to news-item published in the 'Hindustan Times', dated 7th November, 1994 under the caption: "Action Plan for clean-up soon" to the effect that on the suggestions of the World Bank and other financial agencies Government are working on a massive clean up package to avoid recurrence of health exigencies like the recent plague outbreak and win back the confidence of the foreign investors; and

(b) if so, the facts in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASEKHAR MURTHY) : (aj Yes, Madam.

(b) No such proposal is under consideration.

## Fraud at the National Clearance Cell of Reserve Bank of India

2062. SHRI VIREN J. SHAH : SHRI SATISH PRADHAN : SHRI V. NARAYANASAMY :

Will the Minister of FINANCE be pleased to state :

(a) whether there was a fraud at National Clearance Cell of the Reserve Bank of India (RBI) involving an estimated Rs. 200 Crs. as reported in the Tines of India' of 3rd September, 1994;

(b) if so, what are the facts and the relevant details in this regard;

(c) when was the fraud case detected and when was it referred to the CBI for investigation and what are the details of the reference made to the CBI;

(d) what is the present stage of enquiry being conducted by the CBI and by when it is expected to be completed;

(e) how many cases of similar frauds have been detected during each of the last three years in the RBI and other nationalised banks and what are the details of each case and what action has been taken against the persons found involved; and

(f) what remedial steps have the Government taken or propose to take to obviate the chances of such frauds in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASEKHAR MURTHY) : (a) to (e) Reserve Bank of India (RBI) haa